

ACT No. XI OF 1871.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 24th March 1871).

An Act to abolish the Financial Commissionership of Oudh.

WHEREAS it is expedient to abolish the office of Financial Commissioner of Oudh; It is hereby enacted as follows:—

1. The said office is hereby abolished.

Abolition of Financial Commissionership.

2. The Governor General in Council may from time to time, by notification in the *Gazette of India*, invest the Chief Commissioner of Oudh, the Judicial Commissioner of Oudh, or any Commissioner in that Province, with all or any of the powers which, if this Act had not been passed, the said Financial Commissioner might have exercised under any law, rule or order having the force of law.

Power to invest certain officers with jurisdiction of Financial Commissioner.

3. All appeals now pending in the Court of the said Financial Commissioner shall be transferred to such Courts as the Governor General in Council may, by such notification as aforesaid, direct in this behalf.

Transfer of pending appeals.

All such appeals shall be disposed of as if they had been originally presented in the Court to which they are so transferred, and the orders of such Court shall have the same effect as if they had been made by the said Financial Commissioner, and as if this Act had not been passed.

Disposal of such appeals.

4. Act No. XXXVII of 1867 (for transferring appeals from the Court of the Financial, to the Court of the Judicial, Commissioner of Oudh, and for other purposes) is hereby repealed.

Repeal of Act XXXVII of 1867.

5. Act No. XIX of 1868 (to consolidate and amend the law relating to rent in Oudh), sections 84, 93, 94 and 98, shall be construed as if, for "Financial Commissioner," the words "Judicial Commissioner" were substituted.

Amendment of Act XIX of 1868.